

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
 PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 515 OF 2025

IN THE MATTER OF:

Principal, Sharda Public SchoolApplicant
 Versus
 State of Uttarakhand & Ors. ... Respondents

AFFIDAVIT IN COMPLIANCE OF DIRECTIONS PASSED BY THIS
 HON'BLE TRIBUNAL IN COMPLIANCE OF ORDERS DATED ON
 17.10.2025 AND 8.1.2026 ON BEHALF OF NAGAR NIGAM, ALMORA
 THROUGH ITS MUNICIPAL COMMISSIONER (RESPONDENT NO.3)

P A P E R - B O O K

I N D E X

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1.	Affidavit in Compliance of directions passed by this Hon'ble Tribunal in compliance of orders dated on 17.10.2025 and 8.1.2026 on behalf of Nagar Nigam, Almora through its Municipal Commissioner (respondent no.3)	
2.	<u>ANNEXURE-1</u> : A true copy of the order dated 17.12.2025 passed by this Hon'ble Tribunal	
3.	<u>ANNEXURE-2</u> A true copy of the order dated 08.01.2026 passed by this Hon'ble Tribunal	
4.	Vakalatnama	

Filed by:

Rahul Verma

[RAHUL VERMA]

Advocate for the Respondent No.3/ Nagar Nigam, Almora, Uttarakhand
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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 515 OF 2025

IN THE MATTER OF:

Principal, Sharda Public SchoolApplicant
Versus
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AFFIDAVIT IN COMPLIANCE OF DIRECTIONS PASSED BY THIS
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17.10.2025 AND 8.1.2026 ON BEHALF OF NAGAR NIGAM,
ALMORA THROUGH ITS MUNICIPAL COMMISSIONER
(RESPONDENT NO.3)

I, Seema Vishwakarma D/o Late Shri Amar Ram Arya, aged about 40 years, presently posted as Municipal Commissioner, Nagar Nigam, Almora, Uttarakhand, Dehradun, do hereby solemnly affirm and declare as under:

1. That I am in the above noted capacity and as per records available in my office, I am fully conversant with the facts and circumstances of the case, hence competent to swear this affidavit in compliance of orders dated 17.10.2025 and 8.1.2026 passed by this Hon'ble Tribunal, on behalf of the Nagar Nigam, Almora, Uttarakhand.



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2. That the abovementioned matter was listed before this Hon'ble Tribunal for hearing on 17.10.2025, after hearing this Hon'ble Tribunal was pleased to pass the following order:-

"

4. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttarakhand through Chief Secretary, Government of Uttarakhand (2) Principal Secretary, Environment Department, Government of Uttarakhand, (3) Executive Officer, Nagar Palika Parishad, Almora, (4) Member Secretary, Uttarakhand Pollution Control Board (UKPCB) and (5) District Magistrate, Almora who are impleaded as respondents no. 1 to 5.

5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses at least one week before the date hereby fixed.

6. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), UKPCB and District Magistrate, Almora and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and submit its report within two months. The UKPCB will be the nodal agency for coordination and compliance.



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.....”

A copy of the said order dated 17.10.2025 is annexed hereto and marked as ANNEXURE-1.

3. That in view of the directions pass vide above abovementioned order dated 17.10.2025, the answering respondent was arrayed as respondent No.3, and the same was inadvertently typed as “Executive Officer, Nagar Palika Parishad, Almora”, in Memo of Parties instead of “Nagar Nigam, Almora through its Municipal Commissioner (Nagar Ayukt)”, it is, therefore, respectfully submitted that the same may be corrected accordingly in the Memo of Parties.

4. That in compliance of the directions passed by this Hon’ble Tribunal vide its order dated 17.10.2025, a joint committee was constituted and the said joint committee inspected the abovementioned site (Material Recovery Facility Centre (MRF Centre), Baldhoti) on 2..12.2025, the Assistant Municipal Commissioner, Nagar Nigam, Almora participated in the joint Committee for joint inspection and assisted the joint committee.

5. That said joint committee had given some suggestions /recommendations to the Nagar Nigam, Almora, Uttarakhand.


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6. That the matter was again listed on 8.1.2026, after hearing, this Hon'ble Tribunal was pleased to pass the following order:-

"1. In compliance of order dated 17.10.2025, response affidavit along with report of the Joint Committee dated 06.01.2026 has been filed by respondent no. 4.

2. Learned counsels for respondents no. 1 to 3 and 5 seek adjournment for filing of their replies /responses.

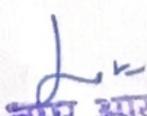
3. In their replies/responses, respondents no. 1 to 3 and 5 shall specifically mention about action taken/to be taken in terms of the Solid Waste Management Rules, 2016, budgetary allocations, timelines for completion, implementing agency, monitoring mechanism and reviewing authority for ensuring adherence to the timelines.

4. Replies/responses by the respondents may be filed within three days before the next date of hearing fixed.

5. List on 12.02.2026 for further consideration."

A copy of the said order dated 08.01.2026 is annexed hereto and marked as ANNEXURE-2.

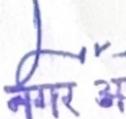
7. That by way of the present Affidavit in compliance of the directions passed by this Hon'ble Tribunal, the deponent herein is submitting the following important facts with regard to steps taken by the answering respondent herein, for kind consideration of this Hon'ble Tribunal:-


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- A. That Nagar Nigam, Almora has constructed a boundary wall on main road to restrict the homeless animals and for balance site, the action for balance work for construction to be done is in process.
- B. That it is also bring to kind notice of this Hon'ble Tribunal, that for transfer, proper management of waste and for scientific disposal of inorganic waste of the site in question, is being sent for recycle centres, after compacting the same.
- C. That the Material Recovery Facility (MRF Centre), Baldhoti is situated between dense pine forest, therefore, there are chances for forest fire, in view of the same, the Nagar Nigam, Almora, had arranged a pipe-line in the said area for restricting the forest fire, and for watching and supervision the same, the additional staff has been deputed there.
- D. That Nagar Nigam, Almora had received an approval for e-tender of D.P.R. from Government level for an amount of Rs.125.00 Lakhs for restricting the dumping of waste in future on the site in question, and immediately after the amount is received, then the treatment of legacy waste through scientific method will start.




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E. It is pertinent to mention herein that e-tender has already been done on Nagar Nigam, Almora level, and contract has already been awarded to some contractor and work order has already been issued.

F. That all necessary steps will be taken by the Nagar Nigam, Almora for management of waste, and for preventing the dumping of the waste, after disposal of legacy waste through scientific method.

G. That the disposal of daily generated waste will be done through scientific method, after separating the same and inorganic waste will be sent to recycle centres for recycling the same, and the composting of organic waste will also be done, therefore, the waste will not be dumped on the site in question.

8. That it is also pertinent to mention herein, that steps for curing the discrepancies as per the recommendations / suggestions recommended by Joint Committee constituted by this Hon'ble Tribunal, six months' time would be required, and it is accordingly prayed, that six months' time may be granted for the same in the interest of justice.



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9. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the answering respondent in compliance of the directions passed by this Hon'ble Tribunal vide its order dated 17.10.2025 and 8.1.2026, and the present Affidavit in compliance of directions passed by this Hon'ble Tribunal is being filed for kind perusal of this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.

[Signature]
नगर आयुक्त
DEPONENT
नगर निगम, अल्मोड़ा

VERIFICATION:

Verified by me at Almora today on this 4th day of February, 2026 that the contents of the above affidavit are true and correct to my knowledge and belief based on record. Nothing material has been concealed there from.

[Signature]
नगर आयुक्त
DEPONENT
नगर निगम, अल्मोड़ा



Filed by:

RAHUL VERMA
Advocate for the Respondent No.3/ Nagar Nigam, Almora,
Uttarakhand

137, Tower no.10, Supreme Enclave,
Mayur Vihar Phase-I, Delhi – 110091
Mobile No. 9717706032
Email- advraahulverma9999@gmail.com

Certified that *SEEMA VISHWAKARMA*
the deponent
Identified by *AMAR RAM*
SELF
has Sworn & Verified the Contents
of this Affidavit on *4/2/26*
at *9:50* P.M. at Almora
Krish
4/2/26
KRISHAN SINGH BISHT,
Notary in Charge - ALMORA

Item No. 06

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 515/2025

Principal Sharda Public School

Applicant

Versus

State of Uttarakhand & Ors.

Respondents

Date of hearing: 17.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. Mr. Aditya Shah, Principal, Sharda Public School, Almora has sent the present letter petition dated 19.05.2025 by email to this Tribunal, which has been treated and registered as O.A. No. 515/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in **Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401**.

2. The applicant has raised grievances regarding unregulated garbage dumped in Baldhoti, Almora. The relevant part of the letter petition enumerating grievances of the applicant reads as under:-

"Sub:- Appeal regarding unregulated garbage dumped in Baldhoti, Almora.

xxx.....xxx.....xxx

"I, the Principal of Sharda Public School, on behalf of the students and staff, write to bring to your urgent attention a serious environmental and public health concern regarding an unregulated garbage dump in Baldhoti, Almora.

The dump lies completely uncovered and unsegregated, causing severe pollution in the area. Stray animals and even birds are constantly seen feeding on the waste, unknowingly consuming harmful pollutants, plastic, and toxic materials. This not only

endangers their health and lives but also disrupts the ecological balance.

We are also alarmed by the fact that this site is located very close to the Leopard Zoo in Almora. The presence of such unmanaged waste near a protected wildlife space poses an additional threat to the safety of animals and the environment.

Moreover, this dump is situated along a key road that leads to the revered temples of Chitai and Jageshwar-important spiritual and cultural sites visited by locals and tourists alike. The condition of the area tarnishes the sanctity of these pilgrimage routes and creates an unhygienic and disturbing experience for all.

As a responsible educational institution, we strongly urge the Hon'ble Tribunal to take prompt action to:

- 1. Remove or relocate the garbage dump to a properly managed site.*
- 2. Enforce waste segregation, covering, and scientific disposal methods.*
- 3. Monitor the area regularly to prevent future violations.*

We are also attaching photographs of the affected site to support our appeal and highlight the severity of the issue.

We sincerely request your intervention to restore cleanliness, ensure the safety of animals, and uphold the sanctity of this important region.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttarakhand through Chief Secretary, Government of Uttarakhand (2) Principal Secretary, Environment Department, Government of Uttarakhand, (3) Executive Officer, Nagar Palika Parishad, Almora, (4) Member Secretary, Uttarakhand Pollution Control Board (UKPCB) and (5) District Magistrate, Almora who are impleaded as respondents no. 1 to 5.

5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses at least one week before the date hereby fixed.

6. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), UKPCB and District Magistrate, Almora and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and submit its report within two months. The UKPCB will be the nodal agency for coordination and compliance.

7. List on 08.01.2026 for further consideration.

8. A copy of this order may be sent to the Member Secretary, CPCB, Member Secretary, UKPCB and District Magistrate, Almora by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

October 17th, 2025
Original Application No. 515/2025
AB

Item No. 02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 515/2025

Principal Sharda Public School

Applicant

Versus

Executive Officer, Nagar Palika Parishad,
Almora & Ors.

Respondents

Date of hearing: 08.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: Mr. Rahul Verma, Advocate for respondent no. 3.
Mr. Dhruv Tamta, Advocate for respondents no. 1, 2 and 5.
Mr. Mukesh Verma, Advocate for respondent no. 4.**ORDER**

1. In compliance of order dated 17.10.2025, response affidavit along with report of the Joint Committee dated 06.01.2026 has been filed by respondent no. 4.

2. Learned counsels for respondents no. 1 to 3 and 5 seek adjournment for filing of their replies /responses.

3. In their replies/responses, respondents no. 1 to 3 and 5 shall specifically mention about action taken/to be taken in terms of the Solid Waste Management Rules, 2016, budgetary allocations, timelines for completion, implementing agency, monitoring mechanism and reviewing authority for ensuring adherence to the timelines.

4. Replies/responses by the respondents may be filed within three days before the next date of hearing fixed.

5. List on 12.02.2026 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 08th, 2026
Original Application No. 515/2025
AB

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IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 515 OF 2025

IN THE MATTER OF:

Principal Sharda Public School

.....Applicant

Versus

State of Uttarakhand & Ors.

... Respondents

VAKALATNAMA

We, undersigned the Nagar Ayukt, Nagar Nigam, Almora (earlier known as Executive Officer, Nagar Palika Parishad, Almora), Respondent No. 3 in the above application do hereby appoint and retain: Shri Rahul Verma Advocate, Supreme Court of India, New Delhi to act and appear for me/ us in the above Petition and on our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same of any decree order passed there in including proceeding in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on our behalf in the said application and in applications of Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority. I/We agree to pay all the fees etc. as per law.

Dated this 6th day of January of 2026

Certified, Satisfied & Accepted

Signatures of Clients



[RAHUL VERMA]

Advocate,

137, Supreme Enclave,

Mayur Vihar Phase-I,

Delhi-110091

Phone: 9717706032


सहायक नगर आयुक्त
नगर निगम, अल्मोड़ा

SAHAYAK NAGAR AYUKT

For & ON BEHALF OF

NAGAR AYUKT,

NAGAR NIGAM, ALMORA (EARLIER

KNOWN AS EXECUTIVE OFFICER,

NAGR PALIKA PARISHAD, ALMORA

)RESPONDENT NO.3

MEMO OF APPEARANCE

TO,
THE REGISTRAR,
National Green Tribunal,
Principal Bench, New Delhi

Sir,

Kindly enter my appearance on behalf of the abovementioned Respondent No.3 in the above matter.

Yours faithfully,


[RAHUL VERMA]

Advocate for the Respondent No.3

Filed on:- 4 - 2 -2026

